

[*Translation*]

Problem Villages in Madhya Pradesh

*1462. SHRI PAWAN DIWAN: Will the PRIME MINISTER be pleased to state:

(a) the number of problem villages indentified in Madhya Pradesh having no drinking water facility;

(b) whether the Government have made any special allocation to the State to dig wells in the village during 1994-95;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether any scheme regarding supply of drinking water to these villages has been formulated;

(e) if so, the details thereof; and

(f) the amount allocated for this purpose during 1993-94 and actually provided so far?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) Nil, as on 31.3.94.

(b) and (c). No separate allocation is made for digging wells in the villages. However, the allocation under the Accelerated Rural Water Supply Programme (ARWSP) was increased from Rs. 28.19 crore in 1992-93 to Rs. 46.00 crore in 1993-94.

An amount of Rs. 2.00 crore was additionally released in 1993-94 at the request of the State Govt. The allocation has been

further increased to Rs. 51.42 crore in 1994-95 out of which Rs. 25.71 crore has been released.

(d) and (e). To augment the efforts made by the State Govt. to provide rural water supply under the state sector minimum needs programme, scheme under Rajiv Gandhi National Drinking Water Mission like ARSWP, Mini Mission, Sub-Mission are implemented.

(f) Against an allocation of Rs. 46.00 crore in 1993-94, Rs. 48.00 crore was released.

Unauthorised Construction

*1463. SHRI VILAS MUTTEMWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have received any complaints regarding illegal construction in cognizance with the employees of Delhi Municipal Corporation, as reported in Jansatta, dated June 29, 1994;

(b) if so, the details thereof; and

(c) the action taken by the Government so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) and (c). According to Municipal Corporation of Delhi, 55 properties have been booked from 16.8.1990 to 1.8.1994 and action has been initiated in all these cases as per Building Bye-laws.